

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 849 OF 2024**

IN THE MATTER OF:

SUMIT SAINI

..... APPLICANT

VERSUS

WISHWANATH PLYWOOD INDUSTRIES

... RESPONDENT

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	REPLY BY THE RESPONDENT AGAINST THE DETAILED REPORT FILED BY THE HARYANA STATE POLLUTION CONTROL BOARD WITH AFFIDAVIT	1 – 4
2.	<u>ANNEXURE R-1</u> A copy of photograph with respect to the plantation in the premises dated NIL	5
3.	<u>ANNEXURE R-2</u> A true copy of the photographs of rain water harvesting system in the unit dated NIL	6

Place: New Delhi**Date:** 21.10.2024

FILED BY:


(GAURAV AGARWAL)

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**REPLY/OBJECTION BY RESPONDENT AGAINST THE
DETAILED REPORT FILED BY THE HARYANA STATE
POLLUTION CONTROL BOARD**

1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is a Partnership Firm established in 2002 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That in the report, it is stated by HSPCB that Timber/Face Veneer (Popular/ Eucalyptus) are being procured from Yamunanagar and Uttar Pradesh though local markets and Formaldehyde is being procured from local markets. It is submitted that Imported Pine Wood is purchased from a different importer while Face Veneer is imported from a different importer/Arunachal/Assam. Safeda Core is sourced from Peelings of Yamunanagar and Uttar Pradesh while Timber is procured from local Yamunanagar Mandi. Imported Phenoyl is

purchased from different importer while Formaline is procured from Local Yamunagar.


4. That regarding the plantation by the Respondent it is submitted that it is being done along periphery/boundary and saplings are planted in pots and about 540 plants/trees are planted. Respondents have planted trees/plants in abundance throughout the premises. A copy of photograph with respect to the plantation in the premises dated NIL is **ANNEXURE R-1**.
5. That with respect to the nature and quantity of fuel used it is stated that that around 5 tons of wood waste is being used per day. The report of the HSPCB has incorrectly stated that around 10 tons of wood waste is used in fuel.
6. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 20-45 kg depending upon the type of wood waste. The wood ash generated in the process is taken away by the local and farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.
7. That the wood ash generated is not used by the Respondent, hence the same is stored in gunning bags. The said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of it's disposal to the locals.
8. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have obtained NOC for underground water valid up to 30.08.2023. The Respondent has applied for it's

renewal on 26.08.2023, however, the same is pending disposal and there is no objection/defect notified in the said application.

9. That it is further submitted that there is rain water harvesting systems installed in the said unit and are in regular use during rain. The report of the HSPCB has incorrectly stated that there is only 1 rain water harvesting system. A true copy of photographs of Rain water harvesting systems in the unit dated NIL is **ANNEXURE R-2**.
10. That the Respondent is a manufacturing unit engaged in the present industry since past more than 22 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Shyam Sunder Agarwal
Authorised Signatory
Vishwanath Plywood Industries
Respondent

Through


(GAURAV AGARWAL)
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GRV LEGAL
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AFFIDAVIT

I, SHYAM SUNDER AGARWAL, aged about 62 years, S/o Sri Nand Lal Agarwal, R/o House n0. 952, Sector 17 HUDA, VTC, Jagadhri, District Yamunanagar, Harayana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Authorised Signatory of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 10 and and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-2 to the reply are true copy of the photographs.

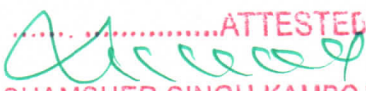
Solemnly affirmed on this 15th day of Oct, 2024 at Yamunanagar, Harayana.


DEPONENT

VERIFICATION

Verified at Yamunanagar, Harayana on this 15th day of Oct, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.


DEPONENT

.....ATTESTED

SHAMSHER SINGH KAMBOJ
M.A.L.L.B
Advocate
15/10/24
NOTARY, JAGADHRI

